

NOTIFICATION

In exercise of the powers conferred under Rule 2(1)(g)(iv) read with Rule 18, of **the Himachal Pradesh Judicial Service Rules, 2004**, the High Court of Himachal Pradesh is pleased to make the following amendment in **“The Himachal Pradesh Judicial Service(Departmental Examination for Direct Recruits to the cadre of District Judges) Regulations, 2005”:-**

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| Short title | 1. | These shall be called “The Himachal Pradesh Judicial Service(Departmental Examination for Direct Recruits to the cadre of District Judges) (3rd Amendment -2016)Regulations, 2005” . |
| Commencement | 2. | These shall come into force with immediate effect. |
| Amendment | 3. | Item No. (J) “The Land Acquisition Act, 1894” in Second Paper (Civil Law) of Schedule “Books and Syllabus for the Departmental Examinations for the Cadre of District Judges” of the above titled regulations, shall stand deleted and substituted by “ The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013” , which after substitution shall read as under:-
(J) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. |

**BY ORDER OF THE
HIGH COURT OF HIMACHAL PRADESH**

REGISTRAR GENERAL

Endst. No. HHC/Rules/22(25)/83-

Dated: 3.11.2016

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5. The Secretary, H.P. Public Service Commission Shimla-2.

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8. All the Presidents, Consumer Redressal Fora, Shimla, Mandi and Kangra at Dharamshala.
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10. The Member Secretary/Administrative Officer, HP State Legal Services Authority, Shimla.
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(Virender Sharma)
Registrar (Rules)